

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.73/(MAH)/2016
CA No. 19/2016 & IA No. 35/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE PARTIES: Mr. Sushil Dhurchand Bothra

V/s.
M/s. Arham Anmol Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 235 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ad Vinay Chauhan	Advocate	 1/5 Corporate Team Chambers India for Petitioner.
2.	K.C. Jacob	Advocate.	
3.	Bhushan Shah	1/5 Rahul Gode for the	
4.	GAUTAM Jain	H/F ANAND Bhatt	Respondent NO-2 Adv for the
5.	Zain Mankhi a/w Rajendra Jain	Advocate	Respondent NO-1
		1/5 Tilakore Jaiswal & Co	Respondent 2.

Order

C.A. 19 of 2016

in

C.P. No. 73/397-398,275/CLB/MAH/2016

1. In respect of C.A. 19 of 2016 the Petitioner is seeking time to file a Rejoinder. Time is granted.
2. He can file a rejoinder on or before 10.11.2016
3. Both C.A. along-with C.P. shall be fixed for hearing on 23.11.2016. Duly communicated in the court.

Dated: 23.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)